

Ref: AESPL/CERC/2024/01**Date:** 24.11.2024

To,
Secretary
Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building,
36, Janpath, New Delhi – 110001

Subject: Comments on Draft CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024.**Reference: Public Notice dated 09.10.2024 (notification No. L-1/250/2019/CERC) inviting written suggestions / objections / comments from stakeholders.****Respected Sir,**

This is with reference to the Public Notice dated 09.10.2024 issued by Hon'ble Commission for inviting written suggestions/ objections/ comments from stakeholders on draft CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024.

Amplus Solar is Asia's leading distributed energy company providing low-carbon clean energy solutions to commercial and industrial customers by setting up on-site solar projects (rooftop and ground-mounted) and off-site solar farms. Amplus Solar has also diversified into new avenues such as battery storage, residential solar, and electric vehicle-based logistics solutions.

Amplus Solar owns and manages a portfolio of over 1 GW of distributed solar assets and serves 250+ renowned Indian and multinational firms like Yamaha, Cisco, Amazon, Walmart, Reckitt Benckiser, Schlumberger, Carlsberg, ABB, TVs, Schneider, Qualcomm, Halliburton, GE, Honda among others, tripling its customer base from 2017 to 2023.

Amplus Solar's operational plants are expected to cumulatively generate 22 billion units of electricity over their lifetime. The carbon dioxide abatement over the lifetime of these projects amounts to 21 million metric Tonnes and the environmental impact can also be equated to 24 million mature trees absorbing carbon dioxide for 40 years.

Amplus Solar is a member of the Petroleum Nasional Berhad (PETRONAS) group, Malaysia and is headquartered in Gurugram, India with regional offices in Bangalore, Mumbai, Pune, Bangkok, Dubai, and Kuala Lumpur. PETRONAS recently established Gentari Sdn Bhd (GENTARI) to independently pursue and deliver integrated sustainable energy solutions, and to capture opportunities in the energy transition. GENTARI offers lower carbon solutions through three initial core pillars – Renewable Energy, Hydrogen and



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Green Mobility, forming a portfolio of solutions cutting across the electron value chain to help customers achieve net zero emissions.

We are hereby submitting our comments under **ANNEXURE - I** on above referred subject for kind consideration of the Hon'ble Commission.

Thanking you,

For Amplus Energy Solutions Private Limited




Vivek Ranjan
Senior Manager-Regulatory



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ANNEXURE - I

Comments on Central Electricity Regulatory Commission Draft (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024

S. No.	Regulation/ Clause No. of the Draft Regulation	Draft Regulation Title	Provisions in Draft Regulations	Comments
1.	13(2)(h)	Treatment of transmission charges and losses in specific cases	<p>(7) A new sub-clause (h) shall be inserted after sub-clause (g) under Clause (2) of Regulation 13 of the Principal Regulations as under:</p> <p>(h) Any REGS based on wind or solar source which is eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations and is having its scheduled date of commissioning on or before 30th June 2025 is granted extension of time to achieve COD by the competent authority in terms of the Power Purchase Agreements (where PPA has been entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee, consequent to tariff based competitive bidding) or the Commission (for cases other than specified PPA, on an appropriate application made by the entity), on account of any Force Majeure event including non-availability of transmission or for reasons not attributable to the REGS, and the project</p>	<p>The plain reading of new sub-clause (h) of clause (2) of Regulation 13 of the Principal Regulations specifies that Central Electricity Regulatory Commission/ Commission shall be the competent authority to grant extensions of time for achieving COD for REGS based on wind or solar sources. This applies to projects eligible for a waiver of inter-state transmission charges under Regulation 13(2) & having SCOD on or before 30th June 2025 that have connectivity established through Land or Land-BG route as per sub-clause (b) and (c) to clause (xi) of Regulation 5.8 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (hereinafter referred to as “GNA Regulations”). Such projects are eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations. If these projects achieve COD before the extended deadline, they shall qualify for a waiver of inter-state transmission charges as though the COD was achieved by 30th June 2025.</p>

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			<p>achieves COD before the extended date, it shall be eligible for a waiver of inter-state transmission charges as if the said REGS had achieved COD on 30.6.2025:</p> <p>Provided that, for the purpose of this Clause, such extension shall not exceed a period of six months at a time and not more than two times.</p>	<p>In view of the above, we respectfully request the Hon'ble Commission to kindly add a phrase "i.e. Land/Land – BG route" after the word "PPA," and accordingly modify a new sub-clause (h) of Clause (2) of Regulation 13 of the Principal Regulations as depicted below:</p> <p><i>"(7) A new sub-clause (h) shall be inserted after sub-clause (g) under Clause (2) of Regulation 13 of the Principal Regulations as under:</i></p> <p><i>(h) Any REGS based on wind or solar source which is eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations and is having its scheduled date of commissioning on or before 30th June 2025 is granted extension of time to achieve COD by the competent authority in terms of the Power Purchase Agreements (where PPA has been entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee, consequent to tariff based competitive bidding) or the Commission (for cases other than specified PPA i.e. <u>Land/ Land – BG route</u>, on an appropriate application made by the entity), on account of any Force Majeure event including non-availability of transmission or for</i></p>



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2.	13(3)	Treatment of transmission charges and losses in specific cases	<p>(8) The second Proviso of Clause (3) of Regulation 13 of the Principal Regulations shall be substituted as follows:</p> <p>Provided further that for cases of augmentation without ATS and where the Terminal Bay(s) at the ISTS sub-station, in the scope of the transmission licensee have achieved COD, which is not earlier than the start date of Connectivity, and the COD of a Connectivity grantee or the Renewable Power Park Developer, as the case may be, has not been achieved, the Connectivity Grantee or the Renewable Power Park Developer, as the case may be, shall pay Yearly Transmission Charges for the Terminal Bay(s) corresponding to the Connectivity capacity which has not achieved COD:</p> <p>Provided also that Yearly Transmission Charges in respect of the Associated Transmission System and</p>	<p><i>reasons not attributable to the REGS, and the project achieves COD before the extended date, it shall be eligible for a waiver of inter-state transmission charges as if the said REGS had achieved COD on 30.6.2025:</i></p> <p><i>Provided that, for the purpose of this Clause, such extension shall not exceed a period of six months at a time and not more than two times.”</i></p> <p>The second proviso of Clause (3) of Regulation 13 of the Principal Regulations shall not be applied retrospectively to REGS projects that submitted connectivity applications under the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (referred to as the “GNA Regulations”) on or before the effective date of the CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024. However, this proviso will apply to projects that submitted connectivity applications under the GNA Regulations after the CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024, came into effect.</p>



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3.	13(7)	Treatment of transmission charges and losses in specific cases	terminal bay(s) corresponding to the Connectivity capacity that have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations. (10) The words 'and where the terminal bay is not constructed under ISTS' shall be added after the words 'on margins of existing system or on the augmented system with no ATS' in Clause (7) of Regulation 13 of the Principal Regulations.	The proposed amendment to Clause (7) of Regulation 13 of the Principal Regulations shall not be applied retrospectively to REGS projects that submitted connectivity applications under the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (referred to as the "GNA Regulations") on or before the effective date of the CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024. However, this proviso will apply to projects that submitted connectivity applications under the GNA Regulations after the CERC (Sharing of Inter-State Transmission Charges & Losses) (Fourth Amendment) Regulations, 2024, came into effect.